

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF RAGHULEELA INFRAVENTURES
PRIVATE LIMITED**

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate Debtor	Raghuleela Infraventures Private Limited
2.	Date of incorporation of corporate debtor	13/11/2014
3.	Authority under which corporate debtor is incorporated/ registered	RoC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2014PTC259272
5.	Address of the registered office and principal office (if any) of corporate debtor	ONE BKC, A Wing 1401, Plot No. C-66, G Block, Bandra Kurla Complex, Bandra (East), Mumbai Bandra Suburban 400 051
6.	Date of closure of Insolvency Resolution Process	March 16, 2023
7.	Liquidation commencement date of corporate debtor	March 17, 2023 (Order uploaded on March 21, 2023)
8.	Name and registration number of the insolvency professional acting as the Liquidator	Name: Sujata Chattopadhyay Regn. No. IBBI/IPA-003/IP-N00044/2017-18/10353
9.	Address and e-mail of the liquidator, as registered with the Board	710, Mayuresh Cosmos, Sector 11, CBD Belapur, Navi Mumbai- 400 614 sujata@scassociates.co.in
10.	Address and e-mail to be used for correspondence with the liquidator	710, Mayuresh Cosmos, Sector 11, CBD Belapur, Navi Mumbai- 400 614 ripl.liquidator@gmail.com
11.	Last date for submission of claims	April 20, 2023

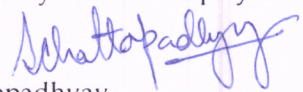
Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of the liquidation process of Raghuleela Infraventures Private Limited on March 17, 2023 (order uploaded on March 21, 2023)

The Stakeholders of Raghuleela Infraventures Private Limited are hereby called upon to submit their claims with proof on or before April 20, 2023 to the Liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claim with proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, will be deemed to be submitted under Section 38 of the Insolvency and Bankruptcy Code, 2016.

Date : March 22, 2023
Place : Navi Mumbai


Sujata Chattopadhyay
Liquidator of Raghuleela Infraventures Private Limited
IBBI/IPA-00044/IP-N00044/2017-18/10353

